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17th March, 85; 125/73—CE dated 26th May, 73 and 24/86—C.E. dated 10th February, 86 consequent upon the bringing into force with effect from 10th February, 87 of the Central Excise Tariff (Amendment) Act, 1986 (65 of 1986).

(ii) G.S.R. No. 99 (E) dated the 18th February, 1987, making certain amendment to Notification No. 175/ 86 — Central Excise dated March, 86 consequent upon the bringing into force with effect from 10th February, 87, the Central Excise Tariff (Amendment) 1986 (65 of 1986). [Placed Library. See No. LT-3791/87 for (i) and (ii)]

Ministers of the consultations between Mr. Abdul Sattar, Foreign Secretary of Pakistan and Gonsalves, Secretary in the Ministry of External Affairs of India, held at Islamabad from 27th February to 2nd March, 1987.

THE MINISTER OF STATE THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEARTMENTS OF DEVELOPMENT ATOMIC OCEAN ENERGY. ELECTRONICS SPACE (SHRI K. R. NARAYANAN): Sir on behalf of SHEI EDUARDO FALEIRO, I beg to lay on the Table Minutes (in English and Hindi) of the consultations between Mr Abdul Sattar, Foreign Secretary of Pakistan and Shri Gonsalves, Secretary in the Ministry of External Affairs of India, held at Islamabad from February to 2nd March, 1987, [Placed in Library. See No. LT-3823/87]

- I. Report and Accounts (1985-86)the Indian Rare Earths Limited. Bombay and related papers.
- II. Report and Accounts (1985-86)of the Central Electronics Limited. New Delhi and i papers.

SHEI K. R. NARAYANAN: Sir. I also lay on the Table-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) (a) Thirty-sixth Annual Report and Accounts of the Indian Rare Earths Limited, Bombay, for the year 1985-86, together with the Auditors' Report on the Accounts and comments of the Comptroller and Auditor General of India thereon
  - (b) Statement by Government accepting the above Report.

[Placed in Library, See No. LT-3699/87 for (a) and (b)]

- (ii) (a) Twelfth Annual Report and Accounts of the Central Electronics Limited New Delhi, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company.

[Placed in Library, See No. LT-3700/87 for (a) and (b)]

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at 1(i) (a) above. [Placed in Library. See No. LT-3699/87]
- L Report and Accounts (1985-86)of the Institute of Physics, Bhubaneswar and related papers.
- II. Report and Audited Accounts (1985-86) of the Atomic Freeze Education Society, Bombay and related papers.
- III. Report and Accounts (1985-86)of the Tata Memorial Centre. Bombay and related papers.

- IV. Report and Accounts (1985-86)of the Tata Institute of Fundamental Research, Bombay and related papers.
- V. Report and Accounts (1985-86) of the Indian Institute of Astrophysics, Bangalore and related papers.

SHFI K. R. NARAYANAN: I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Institute of Physics Bhubaneswar, for the year 1985-86.
- (b) Annual Accounts of the Institute of Physics. Bhubaneswar, for the year 1985-86 and the Audit Report thereon.
- (c) Statement by Government accepting the above Report
- (d) Statements giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library See No. 3702/87 for (a) t<sub>O</sub> (d)]
- (ii) (a) Annual Report and Audited Accounts of the Atomic Energy Education Society, Bombay, for the year 1985-86.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-3703/87 for (a) to (c)]
- (iii) (a) Annual Report Accounts of the Tata Memorial Bombay, for the year 1985-86, together with the Auditors' Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving for the delay in laying the papers mentioned at (a) above [Placed in Library, See No. LT-3704/87 for (a) to (c)].

- (iv) (a) Annual Report of the Tata Institute of Fundamental Research, Bombay, for the 1985-86.
- (b) Annual Accounts of the Tata Institute of Fundamental Research, Bombay, for the year 1985-86, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT-3705/87 for (a) to (d)
- (v) (a) Annual Report of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86.
- (b) Annual Accounts Indian Institute of Astrophysics, Bangalore, for the year 1985-86 and the Audit Report thereon.
- (c) Statement by Government accepting the above Report. [Placed in Library, See No. LT-3811/87 for (a) to (c)]

STATEMENTS SHOWING THE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PRO-MISES AND UNDERTAKINGS GIVEN DURING THE VARIOUS SESSIONS.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI M. JACOB): Sir, I beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on various assurances, promises and undertakings given during Sessions shown against each:-

- Statement No. XXI-Hun-Twentieth Session, 1981. [Placed in Library, See No. LT-3843/87)1
- (2) Statement No. XXIII-Hundred Twenty-first Session 1982. [Placed in Library, See No. LT-3844/87]